

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 09.11.2020

**Misc. Application No. 273 of 2020
(Additional Documents)**

And

**Misc. Application No. 274 of 2020
(Stay Application)**

And

Appeal No. 139 of 2020

Puneet Nikore ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. J. J. Bhatt, Advocate with Ms. Rinku Valanju and Mr. Pratham Masurekar, Advocates i/b R V Legal for the Appellant.

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody, Mr. Shehaab Roshan and Mr. Arnav Misra, Advocates i/b K. Ashar & Co. for the Respondent.

ORDER:

1. We have heard Mr. J. J. Bhatt, learned counsel along with Ms. Rinku Valanju and Mr. Pratham Masurekar, advocates for the appellant and Mr. Shyam Mehta, learned senior counsel along with Mr. Mihir Mody, Mr. Shehaab Roshan and Mr. Arnav Misra, advocates for the respondent through video conference.

2. A request has been made by the learned counsel for the appellant for adjournment. The request for adjournment is accepted. List on December 04, 2020.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member